



കേരള സർക്കാർ  
Government of Kerala  
2017



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART III

### Judicial Department

#### THE HIGH COURT OF KERALA

##### NOTIFICATION

No. D11-26085/2017. 22nd August 2017.

In partial modification of the High Court Notification of even No. dated 6-4-2017 and in exercise of the powers conferred by Section 19 (2) of the Kerala Civil Courts Act, 1957, The High Court of Kerala hereby nominate Sri K. Kamanees, IInd Additional District & Sessions Judge, Ernakulam in place of Dr. Kauser Edappagath, Special Judge (SPECBI)-II & IV Additional District & Sessions Judge, Ernakulam on 5-5-2017 in Ernakulam District to exercise the powers conferred by the said section and also nominate Sri Sanu S. Panicker, Additional District & Sessions Judge-I/Additional MACT-I, Kasaragod in place of Sri S. Manohar Kini, District Judge, Kasaragod on 2-5-2017 in Kasaragod District to exercise powers under the said section.

By order,  
K. BABU,

Kochi-682 031. Registrar (Subordinate Judiciary).

#### NOTIFICATION

No. B1(A)-62/2017. 25th August 2017.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in Column (1) of the following Schedule to be the Judicial Magistrate of the First Class to preside over the Court specified against her name in Column (2) thereof from the date on which she takes charge.

##### SCHEDULE

Name	Court
Smt. Anisha S. Panicker, Nyayadhikari, Gram Nyayalaya, Parassala	The Judicial Magistrate of First Class (Temporary), Neyyattinkara

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (2) of the following Schedule to try in a summary way all the offences mentioned in the said sub-section.

## SCHEDULE

<i>Name of the Judicial Magistrate of the First Class</i>	<i>Court</i>
Smt. Anisha S. Panicker, The Judicial Magistrate of First Class (Temporary), Neyyattinkara	

By order,  
K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

**Chief Judicial Magistrate Court, Manjeri**

## NOTIFICATION

No. A1-6634/2017.

29th August 2017.

In exercise of the powers conferred by Section 14 (1) of the Criminal Procedure Code 1971 (Central Act-11 of 1974) and in pursuance of the Order No. B1 (A)-62/2017 dated 21-8-2017 of the Hon'ble High Court of Kerala, the Chief Judicial Magistrate, Manjeri hereby defines the area shown in Col. 2 of the schedule hereto attached to be the local area within which the Magistrates mentioned in Col. 1 thereof may exercise all or any of the powers within which she has been invested by the Hon'ble High Court of Kerala with effect from the date of taking charge.

## SCHEDULE

1	2
Smt. Nimmi, K. K., Judicial First Class Magistrate-II, Perinthalmanna	Magisterial jurisdiction over the Police Station limits of Mankada, Wandoor, Melattur and Pandikkad

(Sd.)  
*Chief Judicial Magistrate,  
Manjeri.*